

Central Administrative Tribunal
Principal Bench

R.A. No. 240 of 1998
M.A. No. 2453 of 1998
in
O.A. No. 963 of 1994

(A)

New Delhi, dated this the 1st December, 1998

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J)

Government of NCT of Delhi through

1. Commissioner of Police,
Police Headquarters,
MSO Building, I.P. Estate,
New Delhi.
2. Dy. Commissioner of Police (Traffic),
Delhi Police Headquarters,
MSO Building, I.P. Estate,
New Delhi.
3. T.I. Tilak Nagar Circle,
Rajouri Garden,
New Delhi. Review Applicants
(Respondents in O.A.)

Versus

1. Shri Sohan Pal,
R/o Barrack No.2, Teen Murti
Traffic Police Lines,
Teen Murti, New Delhi.
2. Shri Yaseen Khan,
R/o 1617/14, Govindpuri,
Kalkaji, New Delhi. Respondents
(Applicants in O.A.)

ORDER (By circulation)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Perused the R.A.

2. At the outset it is noticed that the R.A. has been filed with great delay. The grounds taken for condonation of delay in filing the R.A. are not satisfactory, and the R.A. is squarely hit by Rule 17(1) CAT Procedure Rules.

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3. That apart the impugned order was an order passed in the open court in the presence of both parties and nothing contained in the same brings it within the scope and ambit of Section 22(3) (f) A.T. Act read with Order 47 Rule 1 C.P.C. under which alone any decision/order/judgment of the Tribunal can be reviewed.

4. The R.A. is rejected.

Lakshmi
(Mrs. Lakshmi Swaminathan)

Member (J)

Adige
(S. R. Adige)
Vice Chairman (A)

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